

The hon. Minister has said that a Committee was sent to find out method of diversification of industry with the help of some new balancing machines. My question is whether the hon. Minister has found out that the industry have got the new balancing machines and they have begun producing new items. Secondly, if there are export possibilities and if they have been investigated, I want to know whether these industries have begun exporting those things and, is not, what are the difficulties.

SHRI MOJINUL HAQUE CHOUHDURY : If they would have diversified, the question of closure would not have come. They are said to be closed because they are producing oil engines. Therefore, it is begging the same question. With regard to the export, as I have said, we tried to export oil engines. For that, the S.T.C. have been requested and they are exploring the possibilities. Wherever there is possibility, they will try to help them. So far as diversification is concerned, I have no doubt that some of them have begun. The hon. Members themselves say that—there are 400 or 500 such industries—and according to them even if 100 and odd are in difficulty, the others would have already taken to some other production.

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12.38 hrs.

PAPERS LAID ON THE TABLE

REPORTS UNDER ARTICLE 151(1) OF CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (THRI K. R. GANESH): I beg to lay on the Table a copy each of the following Reports under article 151(1) of the Constitution :—

- (1) Hindi version of the Audit Report (Commercial) 1970—Part VI—Comprehensive appraisal on the working of the Indian Telephone Industries Limited.
- (2) Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial)—Part VIII—Appraisal

of the working of the Indian Airlines. *Placed in Library. See No. LT—1739/72.*

REVIEW AND REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION, LTD., AND OF HINDU. TAN COPPER, LTD.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71,
- (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1740/72.*]
- (2) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1970-71.
- (ii) Annual Report of the Hindustan Copper Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT—1741/72.*]

NOTIFICATION UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of Notification No. G.S.R. 70 (E) (Hindi and English versions) published in Gazette of India dated the 5th February, 1972, under sub-section (3) of sec-